

ITEM NO.3

COURT NO.14

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 776/2023

PRANSHI SHARMA

Petitioner(s)

VERSUS

SHSHANK SHARMA

Respondent(s)

IA No. 62317/2023 - EX-PARTE STAY

IA No. 62318/2023 - EXEMPTION FROM FILING O.T.)

Date : 08-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Preeti Singh, AOR
Mr. Sunklan Porwal, Adv.
Ms. Saumya Dwivedi, Adv.
Ms. Kumkum Mandhanya, Adv.
Ms. Simranjeet Kaur, Adv.
Mr. Rishabh Munjal, Adv.

For Respondent(s) Mr. Lalit Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel appearing for the parties, we are of the view that the parties should explore the possibility of an amicable settlement.

In such circumstances, the parties are directed to appear before the Supreme Court Mediation Centre on 29.08.2023 at 12.00 noon.

List after six weeks.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[PREETHI T.C.]
COURT MASTER (NSH)